

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A/T.A./P.A.No. .... 186 ..... 1993

Muralidhar Sahu ..... Applicant(s)

Versus

Union of India &amp; others ..... Respondent(s)

Sr. No	Date	Order with Signature
1	19.4.93	Call on 21st April, 1993 for admission.  <i>KM</i> Vice-Chairman
2	21.4.93	<p>I have heard Mr. Deepak Mishra, learned counsel for the petitioner and Mr. Akhaya Mishra, learned Standing Counsel on the merits of the case which came up for admission to-day.</p> <p>The petitioner has been transferred to Bolangir. In view of the law laid down by their Lordships of the Supreme Court in the case of Mrs. Shilip Bose and others vrs. State of Bihar and others reported in AIR 1991 SC 532, in the absence of any allegation of malafide and violation of statutory mandatory rules I do not like to interfere with the impugned order of transfer passed by the competent authority. Hence I find no merit in this application which stands dismissed leaving the parties to bear their own cost.</p> <p>Mr. Deepak Mishra submitted that the petitioner intends to make a representation to the competent authority praying for his posting in any other nearby station as mentioned in paragraph 5.iii of the application. I would not express any opinion on this point. I have no objection if any representation is filed by the petitioner before the competent authority, and competent authority may pass orders according to law. A copy of this order along with a copy of the petition be sent to the competent authority and a copy of this order be made available to the counsel for both sides.</p>

VICE-CHAIRMAN